(घ) क्या विदिशा भी उन शहरों में हैं। जिसके लिए सहायता अनुदान दिए जाने को सभावना हैं; यदि नहीं, तो इसके क्या कारण हैं ?

ञ्चहरी विकास मंत्रालय में राष्ट्रय मंत्री (श्री पी. के. शंगन) : (क) से (घ) केन्द्र द्वारा 100 प्रतिशत प्रवर्तित गंगा सफाई योजना के अन्त-र्गत गंगा नदी को प्रदाषण रहित करने के कार्य के कार्यान्वयन होत् उत्तर प्रदेश, बिहार तथा परिचम बंगाल राज्यों की सरकारों को निधियां प्रदान की गई हैं। गंगा स्फाई योजना तहत किए जाने वाले कार्यों में सीवंज की राकथाम, मार्ग परिवर्तन तथा शाधन शामिल है। पर्यावरण तथा वन मंत्रालय द्वारा देश की सभी प्रमुख नदियों के सात प्रदा्षित क्षेत्रों को प्रदायण रहित करने के लिए राष्ट्रीय नदी सफाई योजना तैयार की जा रही है। प्रदूषण-रहित करने का कार्य, इन प्रदा्षित क्षेत्रों पर स्थित नगरों में आर्भ किया जाएगा जिनमें मध्य प्रदेश में इटवा नदी पर स्थित विदिशा नगर भी शामिल है। राष्ट्रीय नदी सफाई योजना, केन्द्र तथा राज्य सरकारों के मध्य निर्माण कार्यों की समान पंजीगत लागत के आधार पर केन्द्र प्रवर्तित गोजना के रूप मे आरंभ की जाएगी। तथापि, स्विधाओं की प्रचालन तथा अनरक्षण लागत पर्णतया संबं-धित राज्य द्वारा वहन की जाएगी।

Land acquired by DDA

5170. SHRI O. P. KOHLI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) how much land has been acquired by the Delhi Development Authority in the three preceding years from 1991 till 31st March. 1994 and from whom has the land been acquired and at what rate;
- (b) whether some big builders have taken illegal possession of the acquired land and have constructed multi-storeyed buildings thereon;
- (c) if so, what is the area involved therein and how it was made possible for these builders to grab the acquired land; and

(d) the number of officers and the builders against whom action has been taken in this regard and with what results?

THE MINISTER OF STATE IN THE MINISTRY, OF URBAN. DEVELOP-MENT (SHRI P. K. THUNGON): (a) The information is given in the enclosed Statement (see below)

- (b) About 2 acres of land in Vasant Kunj were encroached by a builder; one and a half storeyed building was raised, on about 500 sq. yds. and on the rest of the land, a single storey commercial market was built which was demolished on 12-5-93 by the DDA.
- (c) It was made possible for the land grabber to encroach the land based on demarcation given by Tehsildar, Mahrauli. that the Khasra No. of the site was 408 whereas on further demarcation done by A.D.M. (HQ). Government of National Capital Territory of Delhi. it was found that the site was actually in Khasra No. 413, 414 and 430, which were DDA lands.
 - (d) An inquiry has been instituted by-Financial Commissioner, Government of NCT of Delhi.

Statement

As per report available from Revenue Branch of Government of National Capital Territory of Delhi the year-wise details of land actually taken over is as under:

Year			Land Taken Over
		, 	- Cvei
1991-92			169.93 acres
1992-93	ุว		307.00 scres
1993-94	•	•	324.00 acres
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In addition to above, 6925 bighas and 18 biswas of land (approx.) of Village Kakrola has been handed over to DDA but it has not been notified under Section 22(1) of Land Acquisition Act, 1984. "Land acquisition compensation is fixed in each case by the Collector under the provisions of the Land Acquisition Act, 1984

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on the basis of market value of the land on the date of Section 4 notification plus 30% solatium. This amount is further subject to the decision of the civil courts on reference and in appeal. Therefore, there is no single rate of land acquisition which can be cited in response to the question. However, as a guide to the Land Acquisition Collectors and in the interest of the agriculturists, the Lt. Governor has indicated the minimum compensation for agricultural land as under:

- (i) Re. 1.5 lace per sere for land situated in the river bed between the forward bund;
- (ii) Rs. 4.65 lacs per acre for all other agricultural land.

So far as non-agricultural land is concerned, the rates fixed by Land & Development Office for different parts of Delhi are taken as a guide by the Land Acquisition Collectors:

Shifting of Government Departments and Offices from Delhi

5171. SHRI O. P. KOHLI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government have been making announcements from time to time about shifting some Government Departments and offices of the public sector undertakings outside the capital to decongest Delhi;
- (b) if so, the names of the Departments and offices shifted outside Delhi so far; and
- (c) if no Department or office has been shifted so far what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT (SHRI P. K. THUNGON): (a) Yee, Sir.

- (b) The names of the Central Government offices and offices of Public Sector Undertaking which have shifted outside Delhi in the recent past are given in the statement enclosed. (See below)
 - (c) Does not arise in view of (b) above.

Statement:

Details of offices shifted outside Delhi during recent past.

S. No.	Name of the Office	Where shifted
1. CE	NTRAL GOVERNMENT OFFICES:	Marketing and the control of the second seco
(i)	Postal Staff College	Ghazia bad
(ii)	National Labour Institute	Noi d a
(iii)	National Vocational Training Institute for Women	Noida
2. PU	BEIC SECTOR UNDERTAKINGS:	
(i)	Paradeep Phosphates Ltd. (Headquarters)	Bhubaneswar, Orissa
(ii	Pyrites, Phosphates & Chemicals Ltd. (Headquarters)	No ida
(iii)	Indo-Burma Petroleum Co. Ltd. (Headquarters) Chemical Division	Noida
(iV)	National Project Constituction Corporation Ltd. (Headquarters)	Shifted partially to Faridabad